

*(Open Court)*

***CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD***

This the **13<sup>th</sup>** day of **March, 2019**

Present:

**HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER-J.  
HON'BLE MS. AJANTA DAYALAN, MEMBER-A.**

**C.C.P NO. 330/00278/2018  
IN  
O.A NO. 330/531/2017**

Harish Kumar, Son of Girdhari Lal, Resident of Village and Post Pirauna, District - Jalaun.

.....Applicant.

**V E R S U S**

1. Manisha Singh, Post Master General, Agra Region District Agra.
2. Ugrasen Ji, Senior Superintendent of Post Offices, Jhansi Region, Jhansi.  
..... Opposite Parties

Present for the Applicant: Shri Krishna Kant Shukla (absent)

Present for Opposite Parties: Shri L.P. Tiwari

**ORDER**

**(Delivered by Hon'ble Mr. Justice Bharat Bhushan, JM)**

None is present for the applicant. Even on the previous date also no one was present for the applicant.

2. Learned counsel for the respondents drew our attention to Annexure -1 to the compliance affidavit and submitted that the order of this Tribunal

14.07.2017 has been complied with. The averments to this effect made by the respondents in para 3 of the compliance affidavit is reproduced below: -

“in compliance of aforesaid order dated 14.07.2017 passed in leading Original Application No. 330/00742 of 2016, the deponent of this compliance report i.e. respondent No. 2 has passed an order dated 06.12.2018, by which the applicant has been reinstated in his service and joined as GDS BPM, Gulauli (Kalpi), District Jalaun on 11.12.2018, and TRCA amount was also sanctioned vide list, where his name appears at Sl. No. 6.....”.

2. In view of the above averments of the respondents in compliance affidavit, contempt petition is dismissed. Notices issued to the opposite parties are discharged.

**Member-A**

**Member-J**

Anand...